

ITEM NO.33 REGISTRAR COURT. 1 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL
Petition(s) for Special Leave to Appeal (C) No(s). 24929/2016
STATE OF UP THR. SECY. IRRIGATION & ORS. Petitioner(s)
VERSUS

BENI MADHAV PANDEY & ANOTHER Respondent(s)
(with appln. (s) for exemption from filing O.T. and interim relief
and office report)

WITH
SLP(C) No. 24941/2016
(WITH APPLN. (S) FOR exemption from filing O.T.)
SLP(C) No. 25054/2016
(With WITH APPLN. (S) FOR exemption from filing O.T. and Interim
Relief and Office Report)

SLP(C) No. 25059/2016
(With WITH APPLN. (S) FOR exemption from filing O.T. and Interim
Relief and Office Report)

Date : 31/03/2017 This petition was called on for hearing today.
For Petitioner(s)

Ms. Aishwarya Pathak, Adv.

Mr. Ardhendumauli Kumar Prasad, Adv.

For Respondent(s)

Mr. Shekhar Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 24929/2016
Despite last opportunity having been granted, respondent
No.1 has not filed counter affidavit, as such, further
opportunity is declined.
Fresh steps to be taken for service of respondent No.2
within two weeks; time, as last opportunity. Notice
thereafter be issued.

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SLP(C) No. 24941 and 25059/2016
Fresh steps to be taken for service of the sole
respondent within two weeks; time and notice thereafter be
issued.

SLP(C) No. 25054/2016
None appears for the sole respondent, despite due
service.

List again on 28.4.2017.

(PAWAN DEV KOTWAL)
Registrar